

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**BA No. 40 of 2014**

**1.10.2014**

Heard Mr MF Qureshi, learned counsel for the petitioner who submits that, in this instant case the accused namely; **Shri Lucas G Marak** has been wrongly implicated because from the FIR it appears that Shri. Lucas G Marak is not involved in the case, in spite of the fact that the IO has charge-sheeted him and discharged the other accused who are actually involved in the case. The learned counsel further submitted that, the matter has already been compromised between the complainant and the accused.

Heard Mr. H Kharmih, learned State counsel.

Since the matter has already been charge-sheeted and since CD is not available with me, I am not in a position to interfere with the matter at this stage, however, the petitioner is directed to place this case before the learned Trial Court concerned.

The learned Trial Court is also directed to examine all the evidence and to take appropriate decision in accordance with law. Further, if the statement of the complainant needs to be recorded, then the learned Trial Court is at liberty to record the statement accordingly.

With these observations and directions, this instant bail application stands disposed of.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**BA No. 45 of 2014**

**1.10.2014**

Heard Mr S Munir, learned counsel for the petitioner as well as Mr. R Gurung, learned State counsel.

Bail application will be considered after perusal of CD.

Call for CD.

IO concerned is directed to be present on the next date fixed along with CD.

Since Mr. R Gurung, learned State counsel is present and accepted the notice, no formal notice is called for.

As suggested by the learned counsel for the petitioner, list this matter on 17.10.2014.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE SR SEN**  
**BA No. 46 of 2014**

**1.10.2014**

Heard Mr SM Suna, learned counsel for the petitioner who submits that, bail application moved before the learned CJM, Shillong has been rejected vide order dated 29.09.2014

Bail application will be considered after perusal of CD.

IO concerned is directed to produce the CD and to be present on the next date fixed.

Since Mr. R Gurung, learned State counsel is present and accepted the notice, no formal notice is called for.

List this matter on 14.10.2014 for CD, personal appearance of the IO and hearing.

**JUDGE**

V Lyndem